

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Srinagar)

\*\*\*\*\*

**Subject:- SWP No. 1840/2007 titled Ashwani Kumar Sharma & Ors Vs State of J&K & Ors.**

**ORDER**

**No.:** 1544 of 2024/RG

**Dated: 17.10.2024**

Pursuant to the directions rendered by the Hon'ble Division Bench vide its judgment dated 07.10.2024, in the matter captioned above, Hon'ble the Chief Justice has been pleased to constitute a committee of the following Hon'ble Judges to hear all those officers of 2000 and 2001 batches of Munsiffs, who may be affected by re-fixation of their seniority in terms of the judgment:-

1. Hon'ble Mr. Justice Atul Sreedharan;
2. Hon'ble Mr. Justice Sanjeev Kumar;
3. Hon'ble Mr. Justice Rajnesh Oswal; and
4. Hon'ble Mr. Justice Mohammad Akram Chowdhary.

**By Order**

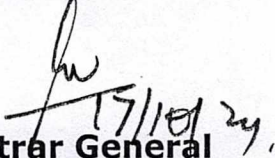
  
(Shahzad Azeem)  
Registrar General

**Dated: 17.10.2024**

**No:** 46302-18/RG/48.

**Copy of above forwarded to the:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs Justice \_\_\_\_\_;  
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar for information;
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
5. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;  
..... for information.
7. Concerned Judicial Officers \_\_\_\_\_ for information and necessary action.
8. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for information and with the request to upload the same on the official website of the High Court.
9. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
10. Order file.

  
Registrar General